

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI
ABSTRACT

High Court of Andhra Pradesh – Amendment to Rules on Appellate Side - Insertion of Rule 70 (1-A) (i), (ii) and (iii) after Rule 70 (1) of Appellate side Rules - Notified.

ROC.No: 125/SO/2025

Dated.30.10.2025

ORDER:

The following Notification to be published in Andhra Pradesh Gazette.

NOTIFICATION NO. 8/SO/2025

Under Section 122 of the Code of Civil Procedure, 1908, the High Court of Andhra Pradesh has made the following amendment by Insertion of Rule 70 (1-A) (i), (ii) and (iii)) to Appellate side Rules:

AMENDMENT

Insertion of following Rule 70 (1-A) (i), (ii) and (iii)) after Rule 70 (1) to Appellate side Rules as under:

70 (1-A) When a person is entitled to obtain a copy of Interim order/Final order/Docket order/ Judgment and Decree in the custody of the Court, he may present an application online through the official website of High Court of Andhra Pradesh through the advocate-on-record or through the authorized/licensed Clerk for Certified copy.

Provided, the Advocate on record and the authorized/licenced clerk have registered in the manner prescribed in the official website of High Court of Andhra Pradesh.

- (i) The application shall set out the name of the applicant, his position in the case and a description of the order of which a copy is required and pay a uniform amount of Rs.25/- for each Copy application.**
- (ii) The Certified copy shall be communicated to the registered Mail Address of the applicant.**
- (iii) The date of communication of Certified Copy of the order shall be construed as delivery date of certified copy for the purpose of calculation of limitation.**



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